

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
02-12-2022 AT 11:00 AM THROUGH VIDEO CONFERENCE**

IA (IBC) 1423/2022 in CP(IB) No.745/7/HDB/2019
U/s 7 of IBC, 2016

IN THE MATTER OF:

Punjab National Bank

...Financial Creditor

Vs

Ind Baraath Thermal Power Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC)1423/2022

Ld. Counsel Mr. Shashank Agarwal for Resolution Professional present and submitted that, this is an application filed seeking for liquidation of the Corporate Debtor inter alia on the ground that the lone Resolution Plan was rejected by the CoC and CoC with the valid resolution sought for Liquidation of the Corporate Debtor. Let, notice go to the Respondents, in the meanwhile, the respondents may state their objections if any, before next date of hearing.

List the matter for hearing on 12.12.2022.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)